

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**28. C.P.060/00052/2015 &
MAs 060/00249, 00741/2015 IN
O.A. No.060/00332/2014**

(LOK RAJ SABHARWAL Vs. U.O.I. & ORS.)

20.07.2015

Present: Sh. Rohit Sharma, counsel for the petitioner.
Sh. Sanjay Goyal, counsel for the respondents.

1. Learned counsel for the respondents submits that the respondents have already passed the order fixing pay of the petitioner, which the learned counsel for the petitioner endorses. He further states that payment including arrears will be made to the petitioner within a month's time.
2. In view of the above, there does not appear to be any willful disobeyance on the part of the respondents, therefore, this CP is disposed of at this stage. We expect that the respondents will abide by their statement and release the payment within a month otherwise the petitioner would be at liberty to move an application for revival of the CP. Notices issued are discharged.

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**(UDAY KUMAR VARMA)
MEMBER (A)**

SK
**(SANJEEV KAUSHIK)
MEMBER (J)**

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